

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART - I

AUTUMN SESSION

TUESDAY, 22ND SEPTEMBER, 2015

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 3 P.M.

The day was allotted for Private Members' Business.

1. QUESTIONS:

Questions Nos. 58 – 64 were taken up.

Question No. 65 was not taken up as it is sub-judice, as per information from the Minister in-charge Urban Affairs.

Question No. 66 was taken up and disposed off.

The Hon'ble Speaker informed the House that he has received a letter from the Chief Minister requesting for extension of the sitting of the House by one more day, i.e. till Thursday, the 24th September, 2015. So he requested Shri Prestone Tynsong, Minister Parliamentary Affairs to move a Motion for taking the sense of the House. Shri Prestone Tynsong, Minister Parliamentary Affairs moved the Motion and it was approved by the House. The Hon'ble Speaker then said that the Business Advisory Committee will meet in his office chamber immediately after the House rises to re-settle the Calendar of the Session. He requested the Members of the Business Advisory Committee to attend the meeting.

2. CALL ATTENTION NOTICE:

Shri Witting Mawsor, MLA called the attention of the Minister in-charge Education under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "Mawphor" dated 8th July, 2015 under the caption "Lap ka RTI ba hikai mawei ki Nonghikai ha 100 tylli ki skul L.P."

Dr. R.C. Laloo, Deputy Chief Minister in-charge Education replied.

3. RESOLUTIONS:

Resolution No. 1 - Shri Ardent M. Basaiawmoit, MLA moved, "Whereas the local indigenous people of the State are in confusion as to the existence of multiple of Institution and laws related to their special rights. Therefore, this House do now resolve to recommend for introduction of Article 371 to the State of Meghalaya which is the special provision with respect to the States".

Shri Ardent M. Basaiawmoit, MLA initiated discussion on the Resolution and spoke extensively.

Other Members who participated on the Resolution were Shri K.P. Pangniang, Dr. Donkumar Roy, Leader of Opposition, Shri Paul Lyngdoh, Shri Witting Mawsor.

Dr. Mukul Sangma, Chief Minister replied.

The Hon'ble Mover, Shri Ardent M. Basaiawmoit withdrew the Resolution after seeking clarification from the Chief Minister.

The Resolution was then put to vote by the Hon'ble Speaker. It was rejected by the House.

(At 1.05 P.M., Shri R. V. Lyngdoh was in the Chair)

4. MOTIONS:

a. Motion No. 3. Which stands in the name of **Shri James K. Sangma, MLA** was not taken up as the Member was not present inside the House.

b. Motion No. 4 – Shri T. W. Chyne, MLA : “This House do now discuss the functioning of the Health and Family Welfare Department on the lack of proper health facilities and infrastructure in the State”.

The Member initiated discussion on the Motion.

Shri John Leslee K. Sangma, MLA also participated.

Shri A. L. Hek, Minister in-charge Health and Family Welfare replied.

(At 1.50 P.M., Hon'ble Speaker was in the Chair again).

c. Motion No. 5 – Shri Embhahlang Syiemlieh, MLA : “This House do now discuss the fact that there is no clarity on the MUDA's notification to apply the building bye-laws in scheduled areas”.

(At 2.40 P.M., Smti. Dikkanchi D. Shira, MLA was in the Chair).

Dr. M. Ampareen Lyngdoh, Minister Urban Affairs replied. She completed her reply.

5. ADJOURNMENT:

Since there was no more Business to be transacted, the House was adjourned till 10 A.M. on Wednesday, the 23rd September, 2015.

**Dated Shillong,
the 22nd September, 2015.**

***Commissioner & Secretary,
Meghalaya Legislative Assembly.***